

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA/216(AHM)2021 in CP(IB) 471 of 2019

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021**

Name of the Company:

SVM Cera Pvt Ltd

V/s

Apple Tiles Pvt Ltd

Section:

12A/9 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned PCS Mr. Amrish Gandhi appeared for the Original Operational Creditor. RP did not appear.

IA No. 216 of 2021 is filed by the IRP for withdrawal of the CP on ground of settlement. Since, CoC is not formed. Hence, since parties are settle and no one has approach with the objection to withdrawal. We allowed this application. Hence, IA No. 216 of 2021 is allowed and disposed of. Corporate Debtor is released from all rigours of CIRP. We direct IRP to hand over control of Corporate Debtor to the Suspended Management within three days from today along with all records.

Hence, main CP and IA stand disposed of.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 23rd day of March, 2021